

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 719/TT/2020

Date:28.1.2021

To

Shri. S.S. Raju
Senior General Manager (Commercial)
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and truing up of transmission tariff of 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for

Asset-1(a): 400 kV Allahabad-Meja line-1 along with 1 no 400 kV Allahabad bay and

Asset-1(b): 400 kV Allahabad-Meja line-II along with 1 no 400 kV Allahabad bay under “Transmission System Associated with Meja TPS”.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2021:-

2014-19 period

- a) Submit computation of IDC and IEDC for the instant assets in the following cases:
 - i. To be recovered directly from MUNL from date of CEA certificate(11.4.2016) to respective COD of instant assets (As mentioned in Auditor Certificates)
 - ii. To be capitalised for the period 5.4.2016 to 4.5.2016

- iii. Reconciliation of IDC and IEDC as per submission in the instant petition and claimed as above.
- b) Details and documentary evidence of asset-wise apportioned approved cost as per RCE for the instant assets
- c) Package-wise and vendor-wise details of the ACE claimed in 2016-17, 2017-18 and 2018-19 for all the assets.
- d) Soft copy in MS excel format of the IDC statement for the instant assets

2019-24 period

- e) Package-wise and vendor-wise details of the ACE claimed in 2019-20 for Asset-1(b).
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. Confirm if all assets are currently in use and if there has been any decapitalization.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)